

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref. No. FD-Leg/5/2021-03 dated: 22.12.2021

GOVERNMENT ORDER NO:- 5935-JK (LD) of 2021

DATED:- 27 - 12 - 2021

Sanction is hereby accorded to the appointment of Smt Kusam Sharma, Deputy Excise Commissioner, Executiv, Jammu as Officer In charge (OIC) Litigation in case titled Waseem Raja Jalali V/s Atul Duloo & Ors bearing CPS No. 202/2012 in SWP No. 361/2007 including the contempt petition, if any, pending before Hon'ble High Court of Jammu and Kashmir and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

Dated:- 27.12.2021

No:-JK(LD)C ODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner, Finance Department
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government